

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 37 of 2013 &
IA No. 55 of 2013

Dated : 12th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

GMR Energy Limited
Versus

... Appellant(s)

Karnataka Electricity Regulatory
Commission & Ors.

...Respondent(s)

Counsel for the Appellant (s) :

Mr. Gopal Jain
Mr. Alok Shankar

Counsel for the Respondent(s):

Mr. S.S. Naganand, Sr. Adv.
Mr. Raghavendra Srivatsa for R.5

ORDER

Mr. Raghavendra Srivatsa, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.6 and it is represented that he has already filed Vakalatnama on behalf of Respondent No. 5 and he seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 12.04.2013 after serving copy on the other side.

As agreed by the learned counsel for the parties, post the matter for final disposal on **23.04.2013** before the Chennai Circuit Bench. In the meantime, Rejoinder, if any, be filed on or before 19.04.2013 after serving copy on the other side.

(V.J. Talwar)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson